

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 437/AP/SOU3/2024

Dated 6th May, 2024

ORDER

Whereas, the Election Commission vide ECI Press Note number ECI/PN/23/2024 dated 16th March, 2024 announced schedule of General Election to Lok Sabha and Legislative Assemblies of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim and the provisions of Model Code of Conduct came into the force with immediate effect all over the country as per para-40 of the said Press Note; and

2. Whereas, the Commission has received a report from the Chief Electoral Officer, Andhra Pradesh (hereafter referred as CEO, Andhra Pradesh) vide letter no. 970-106/Elecs/Spl.Cell-2/A3/2024, dated 22nd April, 2024 related to several complaints filed against Sh. Y.S. Jagan Mohan Reddy, President, Yuvajana Sramika Rythu Congress Party (hereafter referred as YSRCP) regarding alleged violation of Mode Code of Conduct; and

3. Whereas, the CEO, Andhra Pradesh in the above report has stated that a complaint dated 5th April, 2024 was filed by Sh. Varla Ramaiah, National General Secretary & Politburo Member, TDP against Sh. Y. S. Jagan Mohan Reddy, President, YSRCP for calumny against Sh. Nara Chandra Babu Naidu alleging violation of the provisions of MCC across the State of Andhra Pradesh; and

4. Whereas, Sh. Y.S. Jagan Mohan Reddy, President, YSRCP in his public speeches across the State has used following words and the CEO, Andhra Pradesh has also provided English version of the words used by Sh. Y.S. Jagan Mohan Reddy, President, YSRCP as under: -

Date & venue of public meeting	Words used by Sh. Y. S. Jagan Mohan Reddy during the meeting	English Transcript of the words
03.04.2024 Puttalapattu. Siddam Sabha Public Meeting	I. English Transcript - "Ee Ennikalu Jaganku Chandrababu Naidu ku madya yuddham kadu.....Ee Ennikalu oka Habitual Offender..... Habitual	"These elections are not war between Jagan and Chandrababu. These elections are and the war is between

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	Offender.....Ante prajalanu mosam cheyadame alavatuga pettukunnavo Chandrababu ku prajalaku Madhya ee roju yuddam jaruguth vundi"	a Chandrababu who is an habitual offender who made it a profession to deceive the public and people."
02.04.2024 Madanapalle. Siddam Sabha Public Meeting	"Meerantha Arundhati Cinema chusara Aa Arundathi Cinema lo Samadhi lo nunchi lechina pasupathi laga ippudu adhikaram kosam Chandrababu Naidu ane pasupu pathi ayidella taruvatha lechivachi Vadala Bommali Vadala Antu Pedala Raktam peelchenduku Mukhya Manthri kurchini chusi kekalu pedatha vunnadu.....Ee Pasupu Pathi. Notiki vachina abaddalu chebutha vunnadu... Ee Vadala Bommali Vadala gurinchi Ee Pasupu Pathi gurunchi meerantha..."	"Have you seen Arundhati movie Like in that Arundhati movie as Pasupati emerged as ghost from Tomb (Samadhi), a PasupuPathi by name Chandrababu has come out and hankering for power after five years crying 'Bommali..... I do not leave" and shouting and aiming at Chief Minister Chair to fleece the blood of poor ... This Pusupathi is uttering all lies as pleases... This 'devil of bommali" is known to all...."
04.04.2024, Naidupeta, Siddam Sabha Public Meeting	"Inthati durmargulaina..... Inthati durmargam chesinandu valla ippatike..... gatha koddi rojuluga ninna, ee roju ee madhya kalamlone ekamga 31 mandi avva, tatalu pensionlu andukune parstitilo andu koleka, nadava leka, avastapada leka ekamga 31 mandi pranalu vidichina paristhitulu... kevelam ee 2 rojullo.....31 mandini champina ee Chandrababu Naidu garini hantakudu andama leka pothe antakanna darunamaina padam edaina vundi ante adi andaama ani	"These people are so cruel and deceitful... they committed so much of crime already... during last few days in between yesterday and today, on the whole, 31 old women and men lost their lives as they could not walk and get pensions.....within just two days.....31 members were killed by this Chandrababu Naidu... can we call him a murderer or is there any worst term

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	alochana cheyamani korathavunna	to call him is the issue that we should think... I appeal to people to think"
03.04.2024, Puttalapattu, SiddamSabha Public Meeting)	"Ee Pedda Manishi Chandrababu Naidu garu manisha... leda oka Sadistaa ani aduguta vunna ee sandarbamga..."	"Is this man called Chandrababu Naidu a human being? Or a SADIST? I am asking on this occasion..."
03.04.2024, Puttalapattu, Siddam Sabha Public Meeting	"Chandrababu Naidu garu ane Chandra mukhi ni pette lo biginchi malli laka laka antu mana raktam tagenduku rakunda kuda jagartha padalsina samayam vachindi"	"It is time to take precaution by sealing the devil Chandramukhi by name Chandrababu Naidu garu in a casket and see that it will not come out to drink our blood"

5. Whereas, the CEO, Andhra Pradesh has issued a show cause notice no. 970-106/Elecs/Spl. Cell-2/A3/2024 dated 7th April, 2024 to Sh. Y. S. Jagan Mohan Reddy, President, YSRCP based on the above complaint dated 5th April, 2024 of Sh. Varla Ramaiah, National General Secretary & Politburo Member, TDP; and

6. Whereas, Sh. Y. S. Jagan Mohan Reddy, President, YSRCP vide his explanation dated 9th April, 2024 has submitted reply to the CEO Andhra Pradesh and Sh. Y. S. Jagan Mohan Reddy, President, YSRCP has nowhere in his reply has denied using the statements/words against Sh. Chandra Babu Naidu; and

7. Whereas, the Chief Electoral Officer, Andhra Pradesh has further reported that even after issue of the show cause notice to Sh. Y. S. Jagan Mohan Reddy, President, YSRCP, the CEO Andhra Pradesh has received another complaint dated 19th April, 2024 of Sh. Tamireddy Siva Sakara Rao, General Secretary, Janasena Party regarding derogatory remarks made by Sh. Y. S. Jagan Mohan Reddy, President, YSRCP against Sh. Konidela Pawan Kalyan, President, Janasena Party during election campaign and public meeting on 16th April, 2024; and

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8. Whereas, the Chief Electoral Officer, Andhra Pradesh has stated that Sh. Y. S. Jagan Mohan Reddy, President, YSRCP has violated provisions of the MCC after viewing the video clippings furnished with above complaints and is of the view that the speeches made by Sh. Y. S. Jagan Mohan Reddy, President, YSRCP are in violation of the provisions of the MCC; and

9. Whereas, Part-2 of Part I 'General Conduct' of "Model Code of Conduct for the guidance of Political Parties and candidates provides that: -

"Criticism of other political parties, when made, shall be confined to their policies and programme, past record and work. Parties and candidates shall refrain from criticism of all aspects of private life, not connected with the public activities of the leaders or workers of other parties. Criticism of other parties or their workers based on unverified allegations or distortion shall be avoided" and;

10. Whereas, the Commission vide its instruction dated 2nd January, 2024 addressed to the all the Chief Electoral Officers and its advisory dated 1st March, 2024 [para-9 (ii)] issued to all National /State recognized Political Parties, has directed that:

"The political parties and leaders shall not make false statements, utterances without factual basis aimed at misleading the voters. Criticism of other parties or their workers on the basis of unverified allegations or on distortions shall be avoided."

11. Whereas, Sh. Y. S. Jagan Mohan Reddy is not only President of the YSRCP, a State recognized party in Andhra Pradesh but also a Star Campaigner of the party in the ongoing Simultaneous General Elections to the Lok Sabha and Legislative Asembly, 2024 in Andhra Pradesh; and

12. Whereas, Commission expects that all political leaders follow the provisions of the MCC in letter and spirit setting up an example for the political discourse. Being President and Star Campaigner of a State recognized political party, Sh. Y. S. Jagan Mohan Reddy is expected of setting high standards of political campaign by adhering to the provisions of the MCC and following the ECI's instructions and advisory while making public speeches; and.

↑/s -

Jagan Reddy

13. Whereas, the Commission has carefully gone through all the available records and report of the Chief Electoral Officer, Andhra Pradesh and is convinced that Sh. Y. S. Jagan Mohan Reddy has violated the provisions of the Model Code of Conduct and above said instruction dated 2nd January, 2024 and aforesaid advisory dated 1st March, 2024 of the Commission on several occasions; and

14. Now, therefore, the Commission, without prejudice to any Order/Notice issued or to be issued in the matter relating to MCC violations to Sh. Y. S. Jagan Mohan Reddy, hereby, finds that utterances made during political discourse do not behave of a leader holding high public office of Chief Minister and strongly **censures** Sh. Y. S. Jagan Mohan Reddy, President, YSRCP with the direction to remain careful in his public utterances in the future.

By order,

(Avinash Kumar)
Principal Secretary

To

**Sh. Y. S. Jagan Mohan Reddy, President, YSRCP,
Star Campaigner for YSRCP,
Andhra Pradesh,
Amaravati.
(Through Chief Electoral Officer, Andhra Pradesh)**

S/S